

**COCONUT HUSK CONTROL (AMEND.) ORDER, 1976, CERTIFIED ACCOUNTS OF COIR BOARD, ERNAKULAM FOR 1973-74 AND COMMENTS OF COMPTROLLER & AUDITOR GENERAL ON THE ANNUAL REPORT OF DSIDC FOR THE PERIOD FROM 15-2-71 TO 31-3-72**

**SHRI B. P. MAURYA:** On behalf of Shri A. P. Sharma, I beg to lay on the Table—

(1) The Coconut Husk Control (Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 2168 in Gazette of India dated the 26th June, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-10991/76]

(2) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam for the year 1973-74 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953 [Placed in Library. See No. LT-10992/76]

(3) A copy of the Comments (Hindi and English versions) of the Comptroller and Auditor General on the Annual Report of the Delhi Small Industries Development Corporation Limited, Delhi for the period from 15-2-71 to 31-3-72, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-10993/76].

**NOTIFICATIONS UNDER TAMIL NADU PAYMENT OF SALARIES ACT, 1951 AND A STATEMENT**

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with

clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) S.R.O. A-444/76 published in Tamil Nadu Government Gazette dated the 22nd October, 1976 making certain amendment to the Tamil Nadu Ministers' Travelling Allowance Rules, 1951.

(ii) S.R.O. A-445/75 published in Tamil Nadu Government Gazette dated the 22nd October, 1975 making certain amendment to the Tamil Nadu Legislature Travelling Allowance Rules, 1955.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-10994/76]

**NOTIFICATIONS UNDER NAVY ACT, 1957**

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK):** (1) I beg to relay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957.—

(i) The Navy (Pension) First Amendment Regulations, 1976 published in Notification No. S.R.O. 96 in Gazette of India dated the 1st May, 1976. [Placed in Library. See No. LT-10840/76].

(ii) The Navy Leave (Second Amendment) Regulations, 1976, published in Notification No. S.R.O. 100 in Gazette of India dated the 1st May, 1976.

(iii) The Navy (Pension) Second Amendment Regulations, 1976, published in Notification No. S.R.O. 108 in Gazette of India dated the 8th May, 1976.

(iv) The Navy (Pension) Third Amendment Regulations, 1976, published in Notification No. S.R.O.